

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 30th day of August 2001

Original Application no. 964 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Mahesh Prasad, S/o ALate Ram Lal,
Ex- Assistant Guard,
R/o 334/6, Rail Bazar,
KANPUR.

... Applicant

C/A Sri BD Shukla

Versus

1. Union of India, Secretary of Ministry of
Railway Department,
NEW DELHI.

2. Divisional Railway Manager,
Northern Railway,
ALLAHABAD.

... Respondents

C/Rs Sri A Tripathi

O R D E R

Hon'ble Mr. S.K.I. Naqvi, Member-J.

The applicant has come up seeking relief to the effect that the respondents be directed to restore the facility of first class Complementary Passes which has been withdrawn. It has also been prayed that he be compensated with the loss he has suffered.

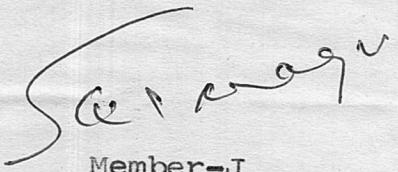


....2/-

2. Learned counsel for the applicant mentions that for redressal of similar grievance, he moved an O.A. earlier in the year 1993 which was registered as O.A. no. 1908 of 1993 and has been decided on 27.5.1994 with the direction to decide the pending representation of the applicant within a period of three months. But inspite of having furnished a fresh copy of representation, no action has been taken by the respondents. Therefore, he had to file fresh O.A.

3. I do not think that any fresh order is needed where the Tribunal ^{has already} decided the matter and issued direction as per order in above referred earlier filed OA (Ann. A-4 to the OA). Therefore, I do not think any fresh order is needed. However, it is provided that in case the applicant moves a fresh representation within 4 weeks, the same be decided within 8 weeks, thereafter, with copy to applicant. The O.A. is decided accordingly.

4. No order as to costs.


Member-J

/pc/